

Des.No. 452 /17

Office of the
Senior Civil Judge and
Chief Judicial Magistrate,
Kodagu, Madikeri,
Dated 24th March, 2017

Sub: Regarding administration and trial of criminal cases pertaining to the jurisdiction of newly established Mahila Police Station, Madikeri.

Ref: 1) Letter No.ಸಿಬ್ಬಂದಿ(೧):ಅಇಇ:ಕೊಡಗು:2017, dated 13.03.2017 of Superintendent of Police, Kodagu, Madikeri.

2) Letter No.725/2017, dated 16.03.2017 of Hon'ble Prl.District and Sessions Judge, Kodagu, Madikeri.

3) Letter No.ADMN/866/17, dated 23.03.2017 of Hon'ble Prl.District and Sessions Judge, Kodagu, Madikeri.

NOTIFICATION

With reference to the above subject and in view of the powers conferred by section 15(2) of Code of Criminal Procedure, 1973 in partial modification of earlier notification, as per the direction of the Hon'ble Prl.District and Sessions Judge, Kodagu, Madikeri, in view of the establishment of **Mahila Police Station, Madikeri** it is

hereby authorised **Senior Civil Judge and Chief Judicial Magistrate, Kodagu, Madikeri** to administer and try the criminal cases pertaining to the newly established Mahila Police Station, Madikeri apart from the Police Stations which have already been allocated. The Senior Civil Judge and Chief Judicial Magistrate, Kodagu, Madikeri is authorise to receive F.I.R., Private Complaints, Property Form, Charge Sheet etc., in respect of the offences that are arise within the jurisdiction of aforesaid **Mahila Police Station** for which the said Court is having jurisdiction to try or is having jurisdiction to commit the cases.

This Notification will come into effect immediately.

Sd/-xxx
(T.C.Srikanth)
Senior Civil Judge and
Chief Judicial Magistrate,
Kodagu, Madikeri.